Inclusion of Six Communities of Assam Into ST List

1833. SHRI BIRENDRA PRASAD BAISHYA : Will the Minister of TRIBAL AFFAIRS be pleased to state :

- (a) whether Government has received required information from the Government of Assam for inclusion of six communities of Assam into Scheduled Tribe list as required by the Registrar General of India and National Commission of ST;
- (b) if so, the action taken or proposed to be taken by the Government thereon; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEV KHANDELA): (a) to (c) The Ministry of Tribal Affairs has not received information required from the Government of Assam for inclusion of (i) Halam, (ii) Tamang, (iii) Phakes (Phakeals), Khamyang, Turung & Aiton under Man (Tai) Speaking Tribes, (iv) Adivasi (Tea Tribes), Ahom, Matak, Maran & Chutia, (v) Amri Karbi and (vi) Sarania Kachari into the list of Scheduled Tribes of Assam. As per approved modalities, legislation is amended when the proposal for inclusion of tribes/communities into the list of Scheduled Tribes of a State, recommended by the State Government is agreed to by the Registrar General of India and National Commission for ST.

Any further action for the inclusion of these communities in the ST list can be taken only after the receipt of the required information from the State Government.

Inclusion of Meena Caste in ST in Rajasthan

†1834. SHRI NARAYAN SINGH KESARI : Will the Minister of TRIBAL AFFAIRS be pleased to state :

- (a) whether the caste 'Meena' in Rajasthan is included in the category of Scheduled Tribes;
- (b) if not, the number of people belonging to the caste 'Meena' who have been provided with the Scheduled Tribes certificates during the last 15 years; and
- (c) the year-wise and tehsil-wise details of the Scheduled Tribes certificates issued to the people belonging to the Caste 'Meena'?

[†] Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEV S. KHANDELA): (a) to (c) The information is being collected and will be laid on the table of the House.

Proposal for Bench Mark Survey in Maharashtra

1835. DR. JANARDHAN WAGHMARE: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Tribal Development Department of Government of Maharashtra has submitted a proposal to the Union Government to provide assistance for carrying out Bench March Survey in the State;
 - (b) if so, the details thereof and the present status of the proposal; and
 - (c) the time by which the said proposal is likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEV S. KHANDELA): (a) Yes, Sir.

(b) and (c) The Government of Maharashtra had proposed an amount of Rs. 2735.57 lakhs under Special Central Assistance to Tribal Sub-Plan during 2011-12 for carrying out Bench Mark Survey. However, the proposal was not considered as it did not conform to the scheme guidelines laid down.

A proposal was also received from the Government of Maharashtra for 100 per cent assistance of Rs. 3674.43 lakhs to carry out Bench Mark Survey. Clarifications have been sought from the Government of Maharashtra as the Ministry does not give 100 per cent funding under its Grants-in-Aid to Tribal Research Institutes.

Expenditure on Welfare of Bihar STs

1836. SHRI VIJAY JAWAHARLAL DARDA : Will the Minister of TRIBAL AFFAIRS be pleased to state :

- (a) whether Government is aware of the findings of the Human Development Report (2011) that though the share of expenditure on welfare of Bihar STs to total expenditure had almost doubled during 2005-08 from 0.4 per cent to 0.8 per cent still the condition of lower castes in Bihar is still not comparable with other States;
- (b) if so, the details of similar analysis for Uttar Pradesh and Madhya Pradesh; and
- (c) whether the improvement in STs condition is taking place in accordance with targets set in the Eleventh Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEV S. KHANDELA): (a) and (b) As per the information received from the Planning Commission, analysis of data from the Human Development Report indicates